

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 912/MP/2025 along with IA No. 16/2026

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014.

Petitioner : KSKMPCL

Respondent(s) : UPPCL and 4 others

Date of hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aman Anand, Advocate, KSKMPCL
Shri Aman Dixit, Advocate, KSKMPCL
Ms. Natasha Debroy, Advocate, KSKMPCL
Ms. Srishti Gupta, Advocate, KSKMPCL
Ms. Puja Priyadarshini, Advocate, UPPCL
Shri Deepanshu Chandak, Advocate, UPPCL
Shri Yashwardhan Bansal, Advocate, UPPCL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information sought by the Commission vide RoP dated 27.11.2025 has been filed on 9.1.2026. He further submitted that an Interlocutory Application (IA No. 16/2026) has been filed to bring on record the change in name of the Petitioner from KSK Mahanadi Power Company Ltd. to JSW Mahanadi Power Company Ltd.
3. The learned counsel for the Respondent, UPPCL, submitted that the reply, along with the additional information, is ready and that an advance copy of the reply has already been served upon the Petitioner.
4. The Commission, after hearing the learned counsel for the parties, directed as under:
 - a) IA No. 16/2026 filed by the Petitioner seeking a change in name is allowed.
 - b) The Respondent, UPPCL, shall place a reply on record by **12.2.2026** and the Petitioner shall file its rejoinder, if any, on or before **18.3.2026**.
5. The Petition shall be listed for hearing on **9.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

